



RAJASTHAN HIGH COURT  
**HIGH COURT OF JUDICATURE FOR RAJASTHAN**  
**BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 2808/2012  
URN: CW / 4482U / 2012

Suo Motu

----Petitioner

Versus

State Of Raj

----Respondent

Connected With

1. D.B. Civil Writ Petition No. 11417/2008 (URN: CW / 19398U / 2008)
2. D.B. Civil Writ Petition No. 5463/2015 (URN: CW / 9690U / 2015)
3. D.B. Civil Writ Petition No. 17462/2017 (URN: CW / 30020U / 2017)
4. D.B. Civil Writ Petition No. 12416/2019 (URN: CW / 23418U / 2019)
5. D.B. Civil Writ Petition No. 5997/2026 (URN: CW / 13239U / 2026)

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For Petitioner(s) : Mr. Prateek Kasliwal, through VC  
Ms. Gauri Jasana

For Respondent(s) : Mr. G.S. Gill, AAG with  
Ms. Shikha Sharma  
Mr. Vishnu Dutt, AAAG  
Ms. Neelam Solanki with  
Ms. Shilpa Choudhary and  
Ms. Manisha Agarwal for  
Mr. Anshuman Saxena  
Mr. Shailesh Prakash Sharma

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**HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA**  
**HON'BLE MR. JUSTICE MANEESH SHARMA**

**Order**

**02/07/2026**

1. Learned Additional Advocate General submits that he shall file a current status report relating to the jail administration. Learned counsel appearing for the High Court shall also place the



report relating to the incident which has occurred recently at the Central Jail at Ajmer and as to how the cameras have been found to be inoperative/ or hazy and why the concerned Officer who is required to keep a vigil on the cameras did not report about the said incident.

2. The Amicus Curiae shall also submit a copy of the report which he has prepared after personally inspecting the various stages and learned Additional Advocate General shall submit his response.

3. List these cases again on 28.07.2026.

(MANEESH SHARMA),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

Gaurav/Diksha-9-14